

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.1858/2004

Tuesday, this the 31st day of August 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Shri Amin chand T.No.2842
Instrument Mechanic (Elect.) (Now Retd.)
From 510 Army Base Workshop, Meerut Cantt.
R/o House No.1006, EME Colony, Sardhana Road
Kankerkhera, Meerut

(By Advocate: Shri V.P.S.Tyagi)

..Applicant

Versus

1. Union of India (through Secretary)
Ministry of Defence
South Block, New Delhi
2. The Director General
Electrical & Mechanical Engineers
MGO's Branch
Army Headquarters DHQ
PO New Delhi
3. The Commandant, HQ Base Workshop
Group EME, Meerut Cantt.
4. The Commandant
510, Army Base Workshop
Meerut Cantt.

..Respondents

ORDER (ORAL)

Justice V.S. Aggarwal:

The applicant –Amin Chand – has superannuated on 30.4.2003. Shorn of other details, the grievance of the applicant is that vide the order that has been passed dated 20.5.2003, copy of which annexed as Annexure A-4, benefit has been given from 1.1.1996. The applicant claims the same benefit though he has superannuated or in other words, the arrears for that period.

2. In this regard, the applicant has already submitted a representation dated 23.10.2003 to which we are informed that no decision has been taken as yet.

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3. Once the representation is pending, the respondents should decide the same and, therefore, a direction on those lines does not affect the rights of the respondents. Resultantly, it is directed that respondent No.2 would decide the above-said representation by passing a speaking order preferably within four months of the receipt of a copy of this order and communicate to the applicant.

4. Subject to aforesaid, OA is disposed of.

Naik
(S. K. Naik)
Member (A)

Aggarwal
(V. S. Aggarwal)
Chairman

/sunil/